

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 107
(IB)-390(PB)/2023

IN THE MATTER OF:

ASK Property Investment Advisors Private Limited Petitioner
Vs	
Nobility Estates Private Limited Respondent

Order under Section 7 of IBC, 2016 (CIRP)

Order delivered on 15.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Applicant	:	Adv. Prashant Mehta, Adv. Prachi Kohli in IA-3486/2024
For the RP	:	Adv. Wamika Trehan, Adv. Varun Chopra

ORDER

New IA-3486/2024

Ld. Counsel for the Financial Creditor appeared through VC and states that he has not been served the copy of this application. Ld. Counsel for the Applicant is directed to serve copy of this application upon the Ld. Counsel for the Financial Creditor.

Ld. Counsel for the RP appeared and accepts notice. At request, list the matter on **18.09.2024**.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

15.07.2024
Lalit